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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

OA-3244/92

HON'BLE MR. JUSTICE CHETTUR SANKARAN NAIR, CHAIRMAN  
HON'BLE MR. S.P. BISWAS, MEMBER(A)

New Delhi this 7th day of November, 1996.

Shri Hari Om Parkash,  
S/o Sh. Ram Barosai Lal,  
H.No.141, Village Dhansa,  
Najafgarh(New Delhi). .... Applicant  
(through Shri V.P. Sharma, advocate)

versus

1. Union of India through  
the General Manager,  
Western Railway,  
Churchgate, Bombay.
2. The Divisional Railway Manager,  
Western Railway,  
Jaipur.
3. The Wagon Foreman(C),  
Western Railway,  
Fulera(Raj.).
4. The Secretary,  
Railway Board,  
Rail Bhawan,  
New Delhi. .... Respondents

(through Mrs. B. Sunita Rao, advocate)

The application having been heard on 7.11.1996 the  
Tribunal on the same day delivered the following:

ORDER  
Chettur Sankaran Nair(J), Chairman

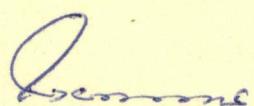
Applicant seeks re-engagement on the basis  
that he had worked continuously between the years 1982  
and 1985. This claim is hotly contested by respondents,  
according to whom applicant had worked only for 28 days  
and according to whom the application is badly barred by  
limitation.

We do not propose to go into disputed  
questions of facts and make an adjudication. If so  
advised, applicant may make a representation before

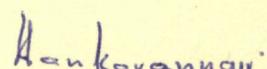
second respondent, Divisional Railway Manager, Western Railway, Jaipur supporting his claim with proof and the said respondent will pass a speaking order on the representation within three months of receipt of the same. With this direction we dispose of the application. No costs.

We make it clear that this direction by itself will not confer a cause of action on applicant.

Dated, 7th day of November, 1996.



(S.P. Biswas) (Chettur Sankaran Nair(J))  
Member(A) Chairman



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